

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1219
ANSWERED ON:29.07.2003
MEETING WITH PENSIONER ASSOCIATION
PRAVEEN RASHTRAPAL

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is any scheme of negotiations between Pensioners and the Government;
- (b) if so, the details thereof;
- (c) whether the Government are aware of the frustrations among the pensioners on certain issues;
- (d) if so, the details thereof and steps taken by the Government in this regard;
- (e) whether it is true that court's judgement in favour of pensioners are not acted upon; and
- (f) if so, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK)

- (a) to (d): There is no scheme of negotiations between pensioners' associations and the Government. However, there is a consultative forum viz., the Standing Committee of Voluntary Agencies (SCOVA) chaired by the Minister of State for Personnel, Public Grievances & Pensions, where issues relating to pensioners are discussed. In addition, Government deal with issues, if any, raised by Pensioners/Pensioners' Associations from time to time.
- (e) & (f): No, Sir. Appropriate action is initiated on judgments received from the courts.